

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2009
CC 19063/2009

(From the judgement and order dated 30/06/2009 in CMWP No.
54809/2006 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

U.P.JAL NIGAM & ANR.

Petitioner(s)

VERSUS

L.I.C.EMP.COOP.HNG.SOCIETY LTD.& ANR.

Respondent(s)

with I.A. No. 1 (c/delay in filing SLP)

Date: 14/12/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.S. SIRPURKAR
HON'BLE DR. JUSTICE MUKUNDKAM SHARMA

For Petitioner(s) Mr. Pradeep Misra,Adv.
 Mr. Manoj Kumar Misharma, Adv.

For Respondent(s) Mr. V.K.Shukla, Adv.
 Mr. Pradeep Kumar, Adv.
 Mr. K.K. Mohan,Adv.

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Mr. K.K.Mohan, Adv. appears and accepts notice on
behalf of the respondent No. 1.

Interim order dated 4.12.2009 to continue.

Learned counsel for the respondent is granted eight
weeks' time for filing counter affidavit.

(Shashi Sareen) (Shashi Bala Vij)
Court Master Court Master